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PART V

Bills introduced in the Gujarat Legislative Assembly

The Following Bill Which was introduced on the 3rd March, 2023 by Shri Babubhai Jamnadas Patel, M.L.A. is published under rule 127-A of the Gujarat Legislative Assembly Rules for general information.

THE GUJARAT COMPULSORY REGISTRATION AND REGULATION OF DRIVERS OF PRIVATE VEHICLES BILL, 2023

GUJARAT BILL NO. 10 OF 2023.

A BILL

to provide for compulsory registration of drivers employed by owner of private vehicles in the State of Gujarat and matters connected therewith.

It is hereby enacted in the Seventy fourth Year of the Republic of India as follows:-

- (1) This Act may be called The Gujarat Compulsory Registration and Regulation of Drivers of Private Vehicles Act, 2023
- (2) It shall extend to the whole of the State of Gujarat.

**Short title
and extent.**

- Definitions.** 2. In this Act, unless the context otherwise requires -
- (1) “Competent Authority” means an officer appointed by the State Government for the purpose of registration of drivers of private vehicles.
 - (2) “Government” means the State Government of Gujarat;
 - (3) “Owner of the vehicle” means a person in whose name the light motor vehicle is registered with the regional transport office.
 - (4) “Prescribed” means prescribed by rules made under this Act;
 - (5) “Register” means a record of private vehicle driver who are registered under this Act and their names are entered as such in the register.
- Registration of private vehicles drivers.** 3. (1) There shall be compulsory registration of private vehicle driver by the competent authority in the manner as may be prescribed by the Government.
- (2) No owner of private vehicle shall employ any person holding valid driving license as driver of such private vehicle whose name does not appear in the register.
- Competent Authority.** 4. (1) The Government shall appoint a Competent Authority for carrying out the objects of this Act.
- (2) It shall also be duty of the Competent Authority to see that the drivers of private vehicles registered under this Act are paid the wages as determined by the Government by issuing notification according to the hours of work including weekly holidays and such other facilities while on tour as may be prescribed.
- Noncompliance amounting to offence.** 5. The Competent Authority may Suo moto or on a complain received by any driver of private vehicles registered under this Act shall investigate whether there is any breach of the provisions of this Act and after due inquiry in case of any breach may impose fine of Rs.5000 on the owner of the vehicle under whom the person is employed as a driver of a private vehicle.
- Private Vehicles Drivers Welfare Fund.** 6. The amount collected by way of fine shall be deposited in a fund to be known as private vehicles drivers welfare fund and amount so deposited shall be utilized for the welfare of private vehicles drivers in a manner as may be prescribed including for payment of compensation by the Government.
- Power to make rules.** 7. The Government may, by notification in the *Official Gazette*, makes rules to carry out purposes of this Act.

STATEMENT OF OBJECTS AND REASONS

At present, it is observed that people at large is employing driver for their private vehicle and some time the drivers are compelled to work for 12 hours a day without any rest. Moreover they are getting paid hardly as with adequate wages for their work. Moreover in case of some unusual accident in absence of their registration it is difficult to trace where about of such persons. Moreover their services are discharged without any notice and no compensation is paid to them by the owner of the private vehicle.

It is therefore considered necessary to protect their rights and also to provide a mechanism for their registration by enacting a law on the subject.

Hence this Bill.

**Gandhinagar,
Dated the 7th February, 2023.**

**BABUBHAI JAMNADAS PATEL,
M.L.A.**

MEMORANDUM REGARDING DELEGATED LEGISLATION

This bill involves delegation of legislative powers in the following respect, namely:-

- Clause 3:- This clause empower the Government to prescribe a manner for the registration of private vehicle drivers.
- Clause 4:- This clause empower the Government to prescribe the number of working hours, other facilities, etc. For the private vehicle drivers.
- Clause 4:- This clause empower the Government to prescribe the manner for payment of compensation to the private vehicle drivers.
- Clause 7:- This clause empowers the Government to frame rules for the Purpose of carrying out the Objects of the Act.

Gandhinagar,

Dated the 7th February, 2023.

Dated the 3rd March, 2023.

Gandhinagar.

BABUBHAI JAMNADAS PATEL,

M.L.A.

D. M. PATEL,

Secretary,

Gujarat Legislative Assembly.

